

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Coram	Dr. Pramod Deo, Chairperson Shri R.Krishnamoorthy, Member Shri S. Jayaraman, Member Shri V.S.Verma, Member
Petition No.	4/2009
Date of Hearing	16.4.2009
Subject	Determination of final transmission tariff in respect of LILO of 1st Ckt Patratu-Hatia-Chandil 220 kV D/C line at Ranch sub-station and LILO of 2nd Ckt of Patratu-Hatia-Chandil 220 kV DF/C line at Ranch sub-station from the date of Commercial operation to 31.3.2009
Petitioner	Power Grid Corporation of India Ltd., Gurgaon
Respondent	Jharkhand State Electricity Board, Ranchi
Parties present	Shri U.K. Tyagi, PGCIL Shri. A.K. Nagpal, PGCIL Shri. C. Srinivasalu, PGCIL

Representative of the petitioner submitted that the assets for which tariff had been claimed in the petition were declared under commercial operation from 1.6.2007 and 1.9.2007 respectively. He submitted that provisional billing was being done as per the orders of the Commission. He added that there was no delay in commissioning of the projects and requested that final tariff for the assets may be awarded by the Commission.

2. It was pointed out that the cost of initial spares included in the Auditor's certificate of the capital cost for the first asset was 4.31% of the estimated capital cost while there was no mention of initial spares in the Auditor's certificate as regards the second asset. Even if both the assets are taken into consideration, the expenditure incurred on initial spares would work out 2.14% the total estimated cost of Rs. 1103.15 lakh.

3. Representative of the petitioner clarified that the total cost of the project be taken into consideration for computing the admissibility of initial spares.
4. The Commission reserved its orders on the petition.

Sd/=

(K.S. Dhingra)

Chief (Legal)